

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-518
(IB)-861(PB)/2022

IN THE MATTER OF:

State Bank of India

Vs.

Pinki Dhingra

....Applicant

.....Respondent

SECTION

U/s 95(1) IBC

Order delivered on 08.02.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Mr. Amit Dhall Adv.

ORDER

Proxy Counsel on behalf of the Petitioner is present and submitted that the main counsel is not available at this point of time and therefore, sought adjournment. In view of this, list the matter on **02.04.2024**.

S/d-
(Dr. SANJEEV RANJAN)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)